

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:768
ANSWERED ON:14.08.2012
COMMERCIAL VENTURE OF IGNCA
Viswanathan Shri P.

Will the Minister of CULTURE be pleased to state:

- (a) whether the Indira Gandhi National Centre for the Arts (IGNCA) has allowed a part of its campus for private commercial venture;
- (b) if so, whether IGNCA had obtained prior permission from the Government for the said purpose;
- (c) if not, whether this violates the IGNCA Trust Deed signed between the Centre's trustees and the Government;
- (d) if so, the details thereof and the action proposed to be taken by the Government in this regard; and
- (e) the steps being taken by the Government to prevent misuse of the loophole in the Trust Deed under 'Disposal of the IGNCA property' regarding the lease period of ten years?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

- (a) No, Sir.
- (b) to (e) Do not arise.